

(b) Petroleum and gas resources have not been included in the scope of the Fund in the initial stages.

(c) Does not arise.

Construction of New Railway Lines in the Fifth Five Year Plan

*443. SHRI S. KUMARAN:
SHRI YOGENDRA
SHARMA:
SHRI SANAT KUMAR
RAHA:
SHRI B. D. BARMAN:
SHRI JAGJIT SINGH
ANAND:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to cut the outlay earmarked in the Fifth Five Year Plan for the construction of new railway lines; and

(b) if so, what are the details thereof and which lines are proposed to be abandoned?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) No, Sir.

(b) Does not arise.

Payment to casual labourers of Jaipur Division

*444. DR. Z. A. AHMAD:
SHRI YOGENDRA
SHARMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that some of casual labourers employed in Jaipur Division were not paid wages as scheduled during the period from 1st April 1973 to March 1974; and

(b) if so, what are the reasons therefor and what action is being taken in regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

(b) Does not arise.

*445. [Transferred to the 22nd August, 1974].

*446. [Transferred to the 23rd August, 1974.]

Increase in railway fare and freight

*447. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: Will the Minister of RAILWAYS be pleased to State:

(a) whether Government propose to increase the railway fare and freight in the near future;

(b) if so, what are the reasons therefore; and

(c) by when a final decision is likely to be taken in this regard?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) to (c) The matter is under consideration of the Government.

उच्च न्यायालयों में अनुसंधान सेलों की स्थापना

*448. श्री भैरो सिंह शेखावत :

श्री डी० के० पटेल :

श्री वीरेन्द्र कुमार लखलेचा :

श्री सुब्रह्मण्यन स्वामी :

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्होंने गत अप्रैल में हैदराबाद में यह सुझाव दिया था कि अभियोगों के शीघ्रतापूर्वक निपटारे जाने के लिये उपायों के संबंध में विधि व्यवसायियों और जनता के सुझावों

की जांच करने के लिए देश के प्रत्येक उच्च न्यायालय के अधीन एक-एक अनुसंधान सेल की स्थापना की जानी चाहिए; और

(ख) यदि हां, तो विभिन्न उच्च न्यायालयों ने इस संबंध में क्या कार्यवाही की है ?

†[Setting up of Research cells in the High Courts

*448. SHRI B. S. SHEKHAWAT:
SHRI D. K. PATEL:
SHRI V. K. SAKHLECHA:
SHRI SUBRAMANIAN
SWAMY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that he made a suggestion at Hyderabad in April last for setting up a Research Cell under each High Court in the country to look into the suggestions from the legal profession and public in regard to measures for the expeditious disposal of cases; and

(b) if so, what action has been taken by the various High Courts in the matter?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : (क) जी हां ।

(ख) यह केवल एक सुझाव मात्र था जिस पर उच्च न्यायालयों द्वारा विचार किया जाना था ।

†[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Yes, Sir.

(b) It was merely a suggestion for the High Courts to consider.]

1973-74 में रेल दुर्घटनाएं

*449. श्री राजनारायण : क्या रेल मंत्री 25 फरवरी, 1974 को राज्य सभा में तारांकित प्रश्न 92 के दिये गये उत्तर को देखेंगे और यह बात बताने की कृपा करेंगे कि :

(क) सरकार ने रेल दुर्घटनाओं को रोकने के लिए क्या कदम उठाये हैं; और

(ख) सरकार ने 1973-74 वर्ष के दौरान रेल दुर्घटनाओं में हुई जान माल की क्षति के कारण उस वर्ष कितना मुआवजा दिया ?

†[Railway accidents in 1973-74

*449. SHRI RAJNARAIN: Will the Minister of RAILWAYS be pleased to refer to the answer to Starred Question 92 given in the Rajya Sabha on the 25th February, 1974 and state:

(a) what measures have been taken by Government to check railway accidents; and

(b) how much compensation has been paid by Government during the year 1973-74 for loss of life and property in railway accidents in that year?]

रेल मंत्रालय में उप मंत्री (श्री मोहम्मद शफी कुरेशी) : (क) और (ख) एक विव सभा पटल पर दिया गया है ।

विवरण

(क) चूंकि दुर्घटनाओं के लिए जिम्मेदार एक मात्र और बड़ा कारक रेल कर्मचारी की विफलता है इसलिए रेलों पर सख्त संरक्षा संगठन गाड़ियों के चालन से सम्बन्धित कर्मचारियों में संरक्षा की चेतना पैदा और संरक्षा नियमों का कड़ाई से